

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 723-724/2019

(Arising out of impugned final judgment and order dated 13-09-2018 in RP No. 89662/2018 and order dated 18-07-2018 in SA No. 338/2007 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

BRAMHA PRAKASH SRIVASTAVA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 177316/2018 - EXEMPTION FROM FILING O.T.)

Date : 30-09-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Joydeep Mazumdar, Adv.
Mr. Rohit Dutta, Adv.
Ms. Priyata Chakraborty, Adv.
Ms. Shalini Kaul, AOR

For Respondent(s) Mr. Sanjay Kumar Tyagi, AOR
Mr. Rahul Singh chauhan, Adv.
Mr. Yogesh Pachauri, Adv.
Mr. Divyansh Rai, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner, list after three weeks.

(ASHA SUNDRIYAL)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER